

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)
Vs

.... APPLICANT / PETITIONER

International Recreation and Amusement Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.04.2018

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant(s):- Mr. Varun Kahturia, Advocate

ORDER

Learned counsels for the parties appears. Learned counsel for the respondent seeks time to file reply. 10 days time is granted to file reply. Rejoinder, if any, be filed within 5 days thereafter.

List on 2nd *May* 2018.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)